

FIR No. 10/21
State vs. Naresh Kumar and Ors.
PS shakarpur
U/s 419/420 /34 IPC

09.02.2021
Ld. PO is on Jail Duty today.

Present:- Ld. APP for the State.

None for applicant in person.

Reply has been filed under the signature of **IO SI Mahesh Singh**. Reply perused. In view of the reply of IO, let jamatalashi articles mentioned in the reply of IO belonging to the accused, be released to the rightful owner as per personal search memo, if the same are not required for investigation. The application stands disposed off accordingly.

Copy of this order be sent to SHO PS concerned and copy of this order be sent through e-mail to the Id. Counsel for the applicant and the same be uploaded to the Delhi District Courts Website today itself.


(Arvind Dev)
Reliever MM, (East)
KKD Court
Delhi/09.02.2021

09.02.2021

Present: Ld APP for the sate.

Ld. CI for accused is present through ~~the~~.

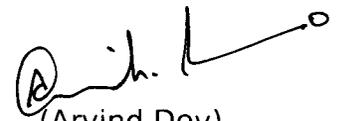
Ld. CI for accused has argued that the applicant has been falsely implicated in the present case as he was going on Bike to Laxmi Nagar Market, Delhi. He was stopped by main accused Satyam and asked to take lift as main accused was not able to walk, all of sudden motorcycle fallen and main accused fled away when complainant reached there. Applicant does not know about the whereabouts of main accused satyam. Also he is studing in 12th class. Hence Should be granted bail.

Ld. APP opposes the bail application stating that offence is non bailabe in nature and the accused is that notorious person and he may involve in similar offences if release on bail.

The case property is already recovered and the investigation will take its own time. Accused is young boy of 18 years and is a first time offender, Considering the facts circumstances and also considering the out break of COVID-19 pandemic, accused Md. Shahib is admitted to bail only in this FIR No. on furnishing bail bond in the sum of rupees 15,000/- with one surety of like amount subject to the following:-

1. That accused shall not indulge in similar type of offences or any other offence in the event of release on bail.
2. That he shall not directly or indirectly make any inducement , threat or promise to any person acquainted with the facts of trhe case so as to dicssuade him from disclosing such facts to the court or to any police officer or tamper with the evidence.
- 3 He shall join the further investigation if as and when required by IO.
4. That in case of change of his residential address, he shall intimate the court about the same.
5. He shall attend the court in accodace the condition of the bond executed.

Copy of the order be send to Id ci for accused through enectronic mode and the same be uploaded on the Delhi District Court website itself.



(Arvind Dev)
Relieving MM/East
09.02.2021

State Vs. Firoj @ Munnu
FIR No. 523/2013
U/S- 379/411/34 IPC
PS- Krishan Nagar

09.02.2021

Present: Ld. APP fro the state.
Reply of IO perused.

I have perused the case filed vide order dated 15.01.2021 the said accused Firoj @ Munnu is already ordered to be released.

Hence, the present bail application stands dismissed as ~~infauctuous~~ ^{infauctuous}.

Jail Superitendent is hereby directed to release the accused immediately, if not required in any other case, after taking personal bond in sum of Rs. 5,000/-. personal bond be transmitted to Court immediately.

Report of Jail Superitendent on 10.02.2021.

Copy of order dated 15.01.2021 and also of this order be sent today itself to the concerned jail superitendent.


(ARVIND DEV)
Reliever MM(KKD)East
date/09.02.2021

State vs. Radhey Shyam & Ors.
FIR No. 411/2020
U/s 302/34 IPC
PS Shakarpur

09.02.2021

Ld. PO is on Jail Duty today.

Present:- Ld. APP for the State.

None for the applicant in person.

The present application for release of articles (Mobile and cash) on Superdari has been filed by the applicant.

Reply has been filed under the signature of IO/inspector S.S. Bisht wherein it is submitted that there is no objection for release of articles to the rightful owner.

In view of the no objection of the IO, oral arguments of applicant are dispensed with.

The Hon'ble High Court has observed in **Manjit Singh V. State CRL. M.C. 4485/2013 and CRL. M.A. No. 16055/2013 decided on 10.09.2014** as follows:

1. Release of articles involved in an offence may be released to the rightful owner after preparing detailed panchnama; taking photographs of the articles; valuation report; and a security bond.
2. The photographs of the articles should be attested and countersigned by the complainant, accused as well as by the person to whom the custody is handed over.
3. The production of the articles should not be insisted upon during the trial. The panchnama and photographs along with the valuation report should sufficient for the purpose of evidence.
4. Return of articles and permission for sale thereof should be general norm rather than the exception.

In these circumstances the aforesaid articles be released to the rightful owner subject to satisfaction of the IO/ SHO about the following conditions:

1. IO shall prepare detailed panchnama mentioning the colour, make and other necessary details of the articles:
2. IO shall take the colour photographs of the articles from different angles.
3. The photographs should be attested and counter signed by the complainant, accused and rightful owner.
4. IO shall get the articles valued from a proper valuer and shall take a valuation report in this regard from the valuer.
5. IO shall take the security bond/ indemnity bond of appropriate value from the applicant, taking into consideration the valuation report.

Copy of this order be sent to the Id. counsel for the applicant on his email ID and a copy be also sent to the SHO PS concerned for compliance.


(Arvind Dev)

Reliever MM, (East)
KKD Court
Delhi/09.02.2021


9/2/21

State vs. Unknown
FIR No. 000329/21
u/s 379 IPC
PS PIA

09.02.2021

Ld. PO is on Jail Duty today.

Present:- Ld. APP for the State.

None for applicant.

The present application for release of vehicle bearing No. **DL 1RZ-2893 (auto)** on Superdari has been filed by the applicant.

Reply has been filed under the signature of HC Shri Ram wherein it is submitted that there is no objection for the release of vehicle to the **rightful owner** only.

In view of the no objection of IO, oral arguments of Ld. Counsel for applicant are dispensed with.

The Hon'ble High Court has observed in **Manjit Singh V. State CRL. M.C. 4485/2013 and CRL. M.A. No. 16055/2013 decided on 10.09.2014** as follows:

"Vehicles"

1. Vehicles involved in an offence may be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle; valuation report; and a security bond.
2. The photographs of the vehicle should be attested and countersigned by the complainant, accused as well as by the person to whom the custody is handed over.
3. The production of the vehicle should not be insisted upon during the trial. The panchnama and photographs alongwith the valuation report should sufficient for the purpose of evidence.
4. Return of vehicles and permission for sale thereof should be general norm rather than the exception.

In these circumstances the aforesaid vehicle be released to the **rightful owner only** subject to satisfaction of the IO/ SHO about the following conditions:

1. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine no. Chassis No., registered owner and other necessary details of the vehicle:
2. IO shall take the colour photographs of the vehicle from different angles and also of the engine number and the chassis number of the vehicle.
3. The photographs should be attested and counter signed by the complainant, accused and rightful owner.
4. IO shall get the vehicle valued from a proper valuer and shall take a valuation report in this regard from the valuer.
5. IO shall take the security bond of appropriate value from the rightful owner, taking into consideration the valuation report.

Copy of this order be sent to Ld. Counsel on his email ID and be also sent to the SHO PS concerned for compliance and also be sent on the Delhi District Courts Website today itself.

Received on
9/2/21
M. J. J. J.

(Arvind Dev)
Reliever MM, (East)
KKD Court
Delhi/09.02.2021

State vs. Unknown

e. FIR No. 220/2020

PS Krishna Nagar

U/s 379 IPC

09.02.2021

Present : Ld. APP for the State..

None for applicant.

The present application for release of mobile phone **Techno H1 CV7** on Superdari has been filed by the applicant.

Reply has been filed under the signature of HC Vivek Bana, wherein it is submitted that there is no objection for the release of the mobile phone to the **rightful owner**.

In view of the no objection of the IO, oral arguments of Ld. Counsel for applicant are dispensed with.

In these circumstances the aforesaid mobile phone be released to the rightful owner only subject to satisfaction of the IO/ SHO about the following conditions:

1. IO shall prepare detailed panchnama mentioning the colour, appearance, IMEI number, ownership and other necessary details of the mobile phone:
2. IO shall take the colour photographs of the mobile phone from different angles.
3. The photographs should be attested and counter signed by the complainant, accused and rightful owner.
4. IO shall take the security bond of appropriate value from the rightful owner, taking into consideration the value / bill / receipt of the mobile phone to the satisfaction of the concerned IO/ SHO subject to verification of documents.

Copy of this order be sent to Ld. Counsel for applicant on his email ID and a copy be also sent to the SHO PS concerned for compliance and the same be uploaded on the Delhi District Courts Website today itself.


(Arvind Dev)
Reliever MM, (East)
KKD Court
Delhi/09.02.2021

State vs. Saif Ali Khan
FIR No. 252/2020
PS PIA
U/s 379/356/34 IPC

09.02.2021

Ld. PO is on Jail Duty today.

Present:- Ld. APP for the State.

None for applicant/accused.

Application perused. Reply of IO perused.

As per reply of IO, accused was only interrogated at Mandoli Jail but he was not arrested in the present case. Hence the present application stands dismissed being infructuous.

Application stands disposed off.

Copy of this order be sent to the Id. Counsel for the applicant on his email ID and the same be uploaded on the Delhi District Court Website today itself.


(Arvind Dev)
Reliever MM, (East)
KKD Court
Delhi/09.02.2021